



കേരളം കേരल KERALA

H 507862

Form 26  
(See rule 4A)



**AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONG WITH NOMINATION PAPER BEFORE THE RETURNING OFFICER FOR ELECTION TO THE COUNCIL OF STATES (NAME OF THE HOUSE) FROM KERALA LEGISLATIVE ASSEMBLY CONSTITUENCY (NAME OF THE CONSTITUENCY)**

**PART A**

I, **M.V. SHREYAMS KUMAR**, son of Late M.P. Veerendrakumar, Aged 53 years, resident of Anandamandiram, Pulyaramala, P.O. Kalpetta North, Wayanad - 673 122, a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

- 1) I am a candidate set up by **LOKTANTRIK JANTA DAL**

*Handwritten signature*



no. 6488 M.V. shreyamskumar.  
Wayanad

*Handwritten signature*  
L. Jayalekshmi  
Ministerial Treasury

- 2) My name is enrolled in 019 KALPETTA LA CONSTITUENCY, STATE OF KERALA (Name of the Constituency and the State), at Serial No. 35 in Part No. 088.
- 3) My contact telephone number(s) is/are 9847006702 (mobile) and 04936 202344 (landline) and my e.mail ID is shreyu@mpp.co.in and my social media accounts (if any) are:
- (i) Facebook - <https://facebook.com/shreyaskumar>  
(ii) Twitter - <https://twitter.com/shreyumla> & <https://twitter.com/mvshreyamskumar>  
(iii) Instagram - <https://instagram.com/shreyamskumar>

**4) Details of Permanent Account Number (PAN) and status of filing of Income Tax return**

Sl. No.	Names	PAN	The financial year for which the last Income-tax return has been filed	Total Income shown in Income-tax return (in Rupees) for the last five Financial Years completed (as on 31st March)
1.	Self - M.V. Shreyams Kumar	ACZPV2624L	2014-15 2015-16 2016-17 2017-18 2018-19	Rs. 99,25,524.00 Rs. 1,33,03,317.00 Rs. 2,50,43,187.00 Rs. 3,87,47,427.00 Rs. 4,43,08,054.00
2.	Spouse - Smt. Kavita Shreyamskumar	AXFPK3240E	NOT APPLICABLE	NOT APPLICABLE
3.	HUF (If Candidate is Karta/Coparcener)	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
4.	Dependent-1 - Kum. Devika M.S.	KWHP56403L	NOT APPLICABLE	NOT APPLICABLE
5.	Dependent-2 - Kum. Gayathri M.S.	NO PAN ALLOTTED	NOT APPLICABLE	NOT APPLICABLE
6.	Dependent-3- Master Rishab M.S.	NO PAN ALLOTTED	NOT APPLICABLE	NOT APPLICABLE

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly stated "No PAN allotted".

**5) Pending criminal cases**

- (i) I declare that there is no pending criminal case against me. (Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)

OR

- (ii) The following criminal cases are pending against me:

(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)



*Shreyams Kumar*

**Table**

<b>(a)</b>	<b>FIR No. with name and address of Police Station concerned</b>	Not Applicable	Not Applicable
<b>(b)</b>	<b>Case No. with Name of the Court</b>	(1) CC 24/2011 – new no. CC 566/2019  Before the Judicial First Class Magistrate-1, Kozhikode District, Kerala State	(2) CC 625/2018  Before the Judicial First Class Magistrate-1, Emakulam
<b>(c)</b>	<b>Section(s) of concerned Acts/Codes involved (give no. of the Section, e.g. Section..... of IPC, etc.).</b>	Sec. 500 of IPC.	Sec. 63 of the Copyright Act, 1957
<b>(d)</b>	<b>Brief description of offence</b>	Private complaint for Defamation against publication in Mathrubhumi Daily. I am technically arraigned as Accused being the Director of The Mathrubhumi Printing & Publishing Company Ltd.  All proceedings in this case have been stayed by the Hon'ble High Court of Kerala vide Order dated 4/01/2013 in CRMA No. 6450/2012 in CrI. MC No. 3147/2012.	Private complaint for infringement of Copyright for publishing a book. I am technically arraigned as Accused being the Director of The Mathrubhumi Printing & Publishing Company Ltd.  All proceedings in this case have been stayed by the Hon'ble High Court of Kerala vide Order dated 15/11/2019 in CrI. M. Appl 1/2019 in CrI. M.C. No. 8048/2019
<b>(e)</b>	<b>Whether charges have been framed (mention YES or NO)</b>	YES	NO
<b>(f)</b>	<b>If answer against (e) above is YES, then give the date on which charges were framed</b>	Charge framed on 27-02-2012	Not Applicable

*Am. [Signature]*

<b>(g)</b>	<b>Whether any Appeal/Application for revision has been filed against the proceedings (Mention YES or NO)</b>	NO. But, Criminal Miscellaneous Application (CRMA) No. 6450/2012 in Cri. M.C. No. 3147/2012 has been filed before the Hon'ble High Court of Kerala to quash CC 24/2011 – new no. CC 566/2019 pending before the Judicial First Class Magistrate-1, Kozhikode.	NO But, Criminal Miscellaneous Application (Cri. M. Appl.) 1/2019 in Cri. M.C. 8048/2019 has been filed before the Hon'ble High Court of Kerala to quash CC 625/2018 pending before the Judicial First Class Magistrate-1, Emakulam.
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**6) Cases of conviction**

(i) I declare that I have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) I have been convicted for the offences mentioned below: NOT APPLICABLE

(If the candidate has been convicted, then tick this alternative and score off alternative (i) above, and give details in the Table below)

**Table**

<b>(a)</b>	<b>Case No.</b>	Not Applicable	Not Applicable	Not Applicable
<b>(b)</b>	<b>Name of the Court</b>	Not Applicable	Not Applicable	Not Applicable
<b>(c)</b>	<b>Sections of Acts/Codes involved (give no. of the Section, e.g. Section..... of IPC, etc.).</b>	Not Applicable	Not Applicable	Not Applicable
<b>(d)</b>	<b>Brief description of offence for which convicted</b>	Not Applicable	Not Applicable	Not Applicable
<b>(e)</b>	<b>Dates of orders of conviction</b>	Not Applicable	Not Applicable	Not Applicable
<b>(f)</b>	<b>Punishment imposed</b>	Not Applicable	Not Applicable	Not Applicable

*Ans. [Signature]*



(g)	<b>Whether any Appeal has been filed against conviction order (Mention YES or No)</b>	Not Applicable	Not Applicable	Not Applicable
(h)	<b>If answer to (g) above is YES, give details and present status of appeal</b>	Not Applicable	Not Applicable	Not Applicable

**(6A)** I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

**YES, I have given full and up-to-date information to the political party.**

**Note:**

1. Details should be entered clearly and legibly in **BOLD** letters.
2. Details to be given separately for each case under different columns against each item.
3. Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.
4. Additional sheet may be added if required.
5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W. P (C) No. 536 of 2011.

7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

**a. Details of movable assets:**

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.

Note: 3. Value of Bonds/Share Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in respect of each investment.

Note: 6. Details should include the interest in or ownership of offshore assets.



Explanation:- For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries;

Sl. No.	Description	Self M.V. Shreyams Kumar	Spouse Smt. Kavita Shreyams Kumar	HUF	Dependent-1 Kum. Devika M.S.	Dependent-2 Kum. Gayathri M.S.	Dependent-3 Master Rishab M.S.
I	Cash in hand	Rs. 15,000.00	Rs. 5,000.00	NA	NIL	NIL	NIL
II	Details of deposits in Bank accounts (FDRs., Term deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Co-operative societies and the amount in each such deposit.	Rs.60,77,516.64 As per Annexure - I	Rs.1,80,286.35 As per Annexure - I	NA	Rs.99,070 As per Annexure - I	Rs.12,702.00 As per Annexure - I	Rs.2,097.00 As per Annexure - I
III	Details of investment in Bonds, Debentures /shares and units in companies/ Mutual funds and others and the amount.	Rs.2,85,39,724.87 As per Annexure - II	Rs.49,010.90 As per Annexure - II	NA	NIL	NIL	NIL

*[Handwritten signature and official stamp]*

*[Handwritten signature]*

**Explanation:- For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries;**

Sl. No.	Description	Self M.V. Shreyams Kumar	Spouse Smt. Kavita Shreyams Kumar	HUF	Dependent-1 Kum. Devika M.S.	Dependent-2 Kum. Gayathri M.S.	Dependent-3 Master Rishab M.S.
I	Cash in hand	Rs. 15,000.00	Rs. 5,000.00	NA	NIL	NIL	NIL
II	Details of deposits in Bank accounts (FDRs., Term deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Co-operative societies and the amount in each such deposit.	Rs. 60,77,516.64 As per Annexure - I	Rs. 1,80,286.35 As per Annexure - I	NA	Rs. 99.07 As per Annexure - I	Rs. 12,702.00 As per Annexure - I	Rs. 2,097.00 As per Annexure - I
III	Details of investment in Bonds, Debentures /shares and units in companies/ Mutual funds and others and the amount.	Rs. 2,85,39,724.87 As per Annexure - II	Rs. 49,010.90 As per Annexure - II	NA	NIL	NIL	NIL

*[Handwritten signature and official stamp]*

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IV	Details of investment in NSS, Postal Saving, Insurance policies and investment in any financial instruments in Post Office or Insurance Company and the amount.	Rs.2,90,94,469.25 As per Annexure - III	Rs.1,48,11,000.00 As per Annexure - III	NA	Rs.25,00,000.00 As per Annexure - III	Rs.25,00,000.00 As per Annexure - III	Rs.30,00,000.00 As per Annexure - III
V	Personal loans/advance given to any person or entity including firm, company, Trust etc., and other receivables from debtors and the amount	NIL	NIL	NA	NIL	NIL	NIL
VI	Motor Vehicles/Aircraft/Yachts/Ships (Details of Make, registration number etc., year of purchase and amount)	Rs.24,03,295.00 As per Annexure - IV	Rs.11,63,035.00 As per Annexure - IV	NA	NIL	NIL	NIL
VII	Jewellery, bullion and valuable thing(s) (give details of weight and value)	Rs.9,85,000.00 As per Annexure - V	Rs.25,12,000.00 As per Annexure - V	NA	Rs.4,00,000.00 As per Annexure - V	Rs.4,00,000.00 As per Annexure - V	Rs.4,00,000.00 As per Annexure - V
VIII	Any other assets such	Rs.2,44,85,178.00	NIL	NA	NIL	NIL	NIL

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	as values of claims/interest	As per Annexure - VI					
IX	Gross Total Value	Rs. 9,16,00,183.75	Rs. 1,87,20,332.25	NA	Rs. 29,00,099.07	Rs. 29,12,702.00	Rs. 34,02,097.00

**b. Details of Immovable assets:**

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

Note: 2. Each land or building or apartment should be mentioned separately in this format

Note: 3. Details should include the interest in or ownership of offshore assets.

Sl. No.	Description	Self M.V. Shreyams Kumar	Spouse Smt. Kavita Shreyams Kumar	HUF	Dependent-1 Kum. Devika M.S.	Dependent-2 Kum. Gayathri M.S.	Dependent-3 Master Rishab M.S.
I	Agriculture ( Land-Location(s)-Survey number(s) )	As per Annexure - VII	NIL	NA	NIL	NIL	NIL
	Area (total measurement in acres)	As per Annexure - VII	NIL	NA	NIL	NIL	NIL
	Whether inherited property (Yes or No).	As per Annexure - VII	NIL	NA	NIL	NIL	NIL
	Date of purchase in case of self-acquired property	As per Annexure - VII	NIL	NA	NIL	NIL	NIL
	Cost of Land (in case of purchase at the time of purchase)	As per Annexure - VII	NIL	NA	NIL	NIL	NIL
	Any investment on the land by	As per Annexure - VII	NIL	NA	NIL	NIL	NIL

*As per...*

	way of development construction etc.						
	Approximate current market value	As per Annexure - VII	NIL	NA	NIL	NIL	NIL
II	Non-Agricultural Land; Location(s) Survey number(s)	As per Annexure - VIII	As per Annexure - VIII	NA	NIL	NIL	NIL
	Area (total measurement in Sq. ft.)	As per Annexure - VIII	As per Annexure - VIII	NA	NIL	NIL	NIL
	Whether inherited property (Yes or No).	As per Annexure - VIII	As per Annexure - VIII	NA	NIL	NIL	NIL
	Date of purchase in case of self-acquired property	As per Annexure - VIII	As per Annexure - VIII	NA	NIL	NIL	NIL
	Cost of Land (in case of purchase at the time of purchase)	As per Annexure - VIII	As per Annexure - VIII	NA	NIL	NIL	NIL
	Any investment on the land by way of development construction etc.	As per Annexure - VIII	As per Annexure - VIII	NA	NIL	NIL	NIL
	Approximate current market value	As per Annexure - VIII	As per Annexure - VIII	NA	NIL	NIL	NIL

10/11/2018



III	Commercial Building (including Apartment) Location(s) Survey number(s)	As per Annexure - IX	NIL	NA	NIL	NIL	NIL
	Area (total measurement in Sq.ft.)	As per Annexure - IX	NIL	NA	NIL	NIL	NIL
	Built-up Area (total measurement in sq.ft)	As per Annexure - IX	NIL	NA	NIL	NIL	NIL
	Whether inherited property (Yes or No)	As per Annexure - IX	NIL	NA	NIL	NIL	NIL
	Date of purchase in case of self-acquired property	As per Annexure - IX	NIL	NA	NIL	NIL	NIL
	Cost of Property (In case of purchase) at the time of purchase.	As per Annexure - IX	NIL	NA	NIL	NIL	NIL
	Any investment on the land by way of development construction etc.	As per Annexure - IX	NIL	NA	NIL	NIL	NIL
	Approximate current market value.	As per Annexure - IX	NIL	NA	NIL	NIL	NIL
IV	Residential Buildings (including Apartments)-	As per Annexure - X	NIL	NA	NIL	NIL	NIL

	Location(s) )-Survey number(s)						
	Area (total measurem ent in sq.ft)	As per Annexure - X	NIL	NA	NIL	NIL	NIL
	Built-up Area (total measurem ent in sq.ft)	As per Annexure - X	NIL	NA	NIL	NIL	NIL
	Whether inherited property (Yes or No).	As per Annexure - X	NIL	NA	NIL	NIL	NIL
	Date of purchase in case of self- acquired property	As per Annexure - X	NIL	NA	NIL	NIL	NIL
	Cost of Property (in case of purchase at the time of purchase)	As per Annexure - X	NIL	NA	NIL	NIL	NIL
	Any investment on the land by way of developme nt, constructio n etc.	As per Annexure - X	NIL	NA	NIL	NIL	NIL
	Approxima te current market value	As per Annexure - X	NIL	NA	NIL	NIL	NIL
V	Others (such as interest in property)	As per Annexure - XI	NIL	NA	NIL	NIL	NIL
VI	Total of current market value of (i) to (v) above	Rs. 74,89,17,870.00	Rs. 54,00,000.00	NA	NIL	NIL	NIL

*Ambram*

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- 8) I give herein below the details of liabilities/dues to public financial institutions and government:-  
(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

Sl. No.	Description	Self M.V. Shreyams Kumar	Spouse Smt. Kavita Shreyams Kumar	HUF	Dependent-1 Kum. Devika M.S.	Dependent-2 Kum. Gayathri M.S.	Dependent-3 Master Rishab M.S.
1	Loan or dues to Bank/Financial Institution(s) Name of the Bank or financial Institution, Amount outstanding, Nature of Loan	Rs. 4,17,77,972.00 As per Annexure-XII	Rs. 2,56,03,073.30 As per Annexure-XII	NA	NIL	NIL	NIL
	Loan or dues to any other individuals/entity other than mentioned above Name(s) Amount outstanding, nature of loan	NIL	NIL	NA	NIL	NIL	NIL
	Any other liability	NIL	NIL	NA	NIL	NIL	NIL
	Grand total of liabilities	Rs. 4,17,77,972.00	Rs. 2,56,03,073.30	NA	NIL	NIL	NIL

*As per...*

(ii)	<b>Government Dues:</b> Dues to departments dealing with Government accommodation	(A) Has the Deponent been in occupation of accommodation provided by the Government at any time during the last ten years before the date of notification of the current election? (B) If answer to (A) above is YES, the following declaration may be furnished namely:- (i) The address of the Government accommodation: 2D, Neyyar, MLA Hostel Thiruvananthapuram  (ii) There is no dues payable in respect of above Government accommodation, towards- (a) rent; (b) electricity charges; (c) water charges; and (d) telephone charges as on 07.08.2020 [the date should be the last date of the third month prior to the month in which the election is notified or any date thereafter]. Note- 'No Dues Certificate' from the agencies concerned in respect of rent, electricity charges, water charges and telephone charges for the above Government accommodation should be submitted.	✓ Yes (Pl. tick the appropriate alternative)
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(iii)	Dues to department dealing with Government transport (including aircrafts and helicopters)	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
		NIL	NIL	NA	NIL	NIL	NIL
(iv)	Income Tax dues	NIL	NIL	NA	NIL	NIL	NIL
(v)	GST dues	NIL	NIL	NA	NIL	NIL	NIL
(vi)	Municipal/Property tax dues	NIL	NIL	NA	NIL	NIL	NIL
(vii)	Any other dues	NIL	NIL	NA	NIL	NIL	NIL
(viii)	Grand total of all Government dues	NIL	NIL	NA	NIL	NIL	NIL

(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.	NIL	NIL	NA	NIL	NIL	NIL
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**9) Details of profession or occupation:**

- (a) Self : M.V. Shreyams Kumar - Social Worker, Planter and Company Managing Director  
 (b) Spouse : Smt. Kavita Shreyams Kumar - Housewife

**(9A) Details of source(s) of income:**

- (a) Self : Agriculture income, Salary, Rental income, Dividend & Interest Income  
 (b) Spouse : Dividend & Interest income  
 (c) Source of income, if any, of dependents, Not Applicable

**(9B) Contracts with appropriate Government and any public company or companies**

- (a) details of contracts entered by the candidate – Not Applicable  
 (b) details of contracts entered into by spouse – Not Applicable  
 (c) details of contracts entered into by dependents – Not Applicable  
 (d) details of contracts entered into by Hindu Undivided Family or trust in which the candidate or spouse or dependents have interest – Not Applicable  
 (e) details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partners – Not Applicable  
 (f) details of contracts, entered into by private companies in which candidate or spouse or dependents have share – Not Applicable

**10) My educational qualification is as under:**

Post Graduate Diploma in Business Administration – Kings Langley College of Management, London – 2005.

(Give details of highest School / University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)

*[Handwritten signature]*

*[Handwritten signature]*



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**PART - B**

(11). **ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART - A:**

1.	Name of the candidate	Shri. M.V. Shreyams Kumar		
2.	Full postal address	Ananda Mandiram, Pullyamala P.O. Kalpetta North Wayanad District - 673 122, Kerala		
3.	Number and name of the constituency and State	019 KALPETTA LA CONSTITUENCY, KERALA		
4.	Name of the political party which set up the candidate (otherwise write 'Independent')	LOKTANTRIK JANTA DAL		
5.	Total number of pending criminal cases	2 (TWO)  All proceedings in both the cases have been stayed by the Hon'ble High Court of Kerala vide Order dated 4/01/2013 in CRMA No. 6450/2012 in Cr. MC No. 3147/2012 and Order dated 15/11/2019 in Cr. M. Appl 1/2019 in Cr. M.C. No. 8048/2019 respectively.		
6.	Total Number of cases in which convicted	NOT APPLICABLE		
7.		<b>PAN of</b>	Year for which last Income Tax Return filed	Total Income Shown
(a) Candidate	M.V. Shreyams Kumar PAN: ACZPV2824L		Financial Year - 2018-19	Rs. 4,43,08,054.00
(b) Spouse	Smt. Kavita Shreyams Kumar PAN: AXFPK3240E		NIL	NIL
(c) HUF	NOT APPLICABLE		NOT APPLICABLE	NOT APPLICABLE
(d) Dependent	(1) Kum. Devika M.S. PAN: KWHP56403L		NIL	NIL
	(2) Kum. Gayathri M.S.		NIL	NIL
	(3) Master Rishab M.S.		NIL	NIL

8. Details of Assets and Liabilities (including offshore assets) in rupees							
	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
A.	<b>Moveable Assets (Total value)</b>	Rs. 9,16,00,183.76	Rs. 1,87,20,332.25	Not Applica ble	Rs. 29,00,099.07	Rs. 29,12,702.00	Rs. 34,02,097.00
B.	<b>Immovable Assets</b>						
I	Purchase Price of self-acquired immovable property	Rs. 71,75,014.55	Rs. 12,55,166.00	NA	NIL	NIL	NIL
II	Development/const ruction cost of immovable property after purchase (if applicable)	Rs. 18,00,000.00	NIL	NA	NIL	NIL	NIL
III	Approximate Current Market Price						
	(a) Self-acquired assets (Total Value)	(a) Rs. 5,35,21,000.00	(a) Rs. 54,00,000.00	NA	NIL	NIL	NIL
	(b) Inherited assets (Total Value)	(b) Rs. 65,94,50,000.00	(b) NIL	NA	NIL	NIL	NIL
9.	<b>Liabilities</b>						
(i)	Government dues (Total)	NIL	NIL	NA	NIL	NIL	NIL
(ii)	Loans from Bank, Financial Institutions and others (Total)	Rs. 4,17,77,972.00	Rs. 2,56,03,073.30	NA	NIL	NIL	NIL
10.	<b>Liabilities that are under dispute</b>						
(i)	Government dues (Total)	NIL	NIL	NA	NIL	NIL	NIL
(ii)	Loans from Bank, Financial Institutions and others (Total)	NIL	NIL	NA	NIL	NIL	NIL

11.	<p><b>Highest educational qualification:</b>          Post Graduate Diploma in Business Administration – Kings Langley College of Management, London – 2005.          (Give details of highest School /University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)</p>
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**VERIFICATION**

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

- (a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and 8 above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at Thiruvananthapuram this the 12<sup>th</sup> day of August, 2020

  
 DEPONENT  
 M.V. SHREYAMS KUMAR

**Note:** 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.

**Note:** 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

**Note:** 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

**Note:** 4. The affidavit should be either typed or written legibly and neatly.

**Note:** 5. Each page of the Affidavit should be signed by the deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom the Affidavit is sworn.

ATTESTED

  
 12/8/2020  
 Bodendo  
 Jaganth 49  
 Suro 48  
 12-8-2020



M. NAJUL  
 APPROPRIATE V. HILLARY  
 12/8/2020  
 100/F.O. 12/20

## ANNEXURE – I

Sl. No.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
		M.V. Shreyams Kumar	Smt. Kavita Shreyams Kumar		Kum. Devika M.S.	Kum. Gayathri M.S.	Master Faisal M.S.
II	Details of deposits in Bank accounts (FDRs, Term deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Co-operative societies and the amount in each such deposit.	<p>1. Vijaya Bank, Kalpetta Branch SB account no. 3618. Balance as on 31.07.2020 Rs. 5,66,089.21</p> <p>2. Punjab National Bank, Kalpetta Branch SB account no. 32565 Balance as on 31.07.2020 Rs. nil</p> <p>3. HDFC Bank, Kalpetta Branch SB account no. 2548. Balance as on 31.07.2020 Rs. 25,134.00</p> <p>4. HDFC Bank, Kozhikode Branch. SB account no. 8997. Balance as on 31.07.2020 Rs. 61,149.27</p> <p>5. ICICI Bank, Kozhikode Branch. SB account no. 1094. Balance as on 31.07.2020 Rs. 23,85,688.00</p> <p>6. Canara Bank, Kalpetta Branch. SB account no. 57685. Balance as on 31.07.2020 Rs. 36,381.00</p> <p>7. Canara Bank, Kalpetta SB account no.</p>	<p>1. Vijaya Bank, Kalpetta Branch SB account no. 5962. Balance as on 31.07.2020 Rs. 80,444.35</p> <p>2. Andhra Bank, Kalpetta Branch SB account no. 317. Balance as on 31.07.2020 Rs. 26,386.00</p> <p>3. HDFC Bank, Kalpetta Branch SB account no. 2558. Balance as on 31.07.2020 Rs. Nil</p> <p>4. HDFC Bank, Kalpetta Branch SB account no. 3663. Balance as on 31.07.2020 Rs. Nil</p> <p>5. HDFC Bank, Kalpetta</p>	NA	<p>1. HDFC Bank, Kalpetta Branch SB account no. 2165. Balance as on 31.07.2020 Rs. Nil</p> <p>2. Canara Bank, Kalpetta SB account no. 62882 as on 31-07-2020 Rs. 99.07</p>	<p>1. HDFC Bank, Kalpetta Branch SB account no. 1245. Balance as on 31.07.2020 Rs. nil</p> <p>2. Canara Bank, Kalpetta SB account no. 62881 as on 31-07-2020 Rs. 12,702.00</p>	<p>1. HDFC Bank, Kalpetta Branch SB account no. 4418. Balance as on 31.07.2020 Rs. nil</p> <p>2. Canara Bank, Kalpetta SB account no. 62883 as on 31-07-2020 Rs. 2,097.00</p>



*As Issued*

	<p>62074 as on 31-07-2020 Rs. 99,419.00</p> <p>8. Vijaya Bank, Kalpetta SB account no. 2395 as on 31-07-2020 Rs. 40,848.00</p> <p>9. Sub treasury, Kalpetta SB account no. 8741 as on 31-07-2020 Rs. 1,09,025.00</p> <p>10 ICICI Bank, Kozhikode Branch Fixed Deposit No. 626513005209 - Rs. 20,00,000.00</p> <p>Savings Bank Accounts in the name of my father, Late M.P. Veerendrakumar bequeathed in my favour vide his registered Will dated 20<sup>th</sup> March, 1981 read with registered Codicil to the said Will dated 28<sup>th</sup> January, 2016, Amounts devolved on 28.05.2020 (date of demise of the testator viz., Late M.P. Veerendrakumar) . I have not withdrawn the amounts from the Banks as the nominee in Bank records is my mother, Smt. M.V. Ushadevi. However, the details of such Savings Bank Accounts are shown below, as</p>	<p>Branch SB account no. 2786. Balance as on 31-07-2020 Rs. Nil</p> <p>5. Canara Bank, Kalpetta SB account no. 62511. Balance as on 31-07-2020 Rs. 73,456.00</p>				
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		<p>a matter of abundant caution:</p> <p>11. Vijaya Bank, Kalpetta Branch - SB Account no. 1061 as on 31-07-2020 - Rs. 87,868.00</p> <p>12. Vijaya Bank, Kalpetta Branch - SB Account no. 4598 as on 31-07-2020 - Rs. 87,976.87</p> <p>13. Vijaya Bank, Kozhikode Branch - SB Account no. 6199 as on 31-07-2020 - Rs. 1,33,767.97</p> <p>14. State Bank of India, Kozhikode Branch - SB Account no. 6704656465 as on 31.07.2020 - Rs. 31,165.57</p> <p>15. Canara Bank, Kalpetta Branch - SB Account no. 52774 as on 31.07.2020 - Rs. Nil</p> <p>16. State Bank of India, New Delhi Branch - SB Account no. 10023831297 as on 31.07.2020 - Rs. 2,02,647.75</p> <p>17. District Treasury, Kalpetta SBPT63 - as on 31-07-2020 - Rs. 2,03,376.00</p>				
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Anil Kumar

		16. Punjab National Bank, Kozhikode Branch - SB Account no. 62283 - as on 31-07-2020 - Rs. 6,981.00					
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*M. V. Shreyams Kumar*  
M.V. SHREYAMS KUMAR

*M. V. Shreyams Kumar*



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### ANNEXURE – II

Sl. No.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
		M.V. Shreyams Kumar	Smt. Kavita Shreyams Kumar		Kum. Devika M.S.	Kum. Gayathri M.S.	Master Rishabh M.S.
III	Details of investment in Bonds, Debentures /shares and units in companies/ Mutual funds and others and the amount.	<p>1) 587 Equity shares in the Mathrubhumi Ptg. &amp; Pbg. Co. Ltd., Kozhikode (Non-listed company) Book value Rs.2,93,500.00</p> <p><i>{out of this 587 equity shares, 10 equity shares have been transferred to my daughter, Smt. M.S. Mayura and noted in the Meeting of the Board of Directors held on 13/06/2020. Dematerialisation of the said 10 shares is pending. Hence, it is included here as a matter of abundant caution.</i></p> <p>2) Shree Devi Enterprises, Mysore (a partnership firm) Share - Rs. 5,000.00</p> <p>3) Shares through Hedge Equity Ltd. market value Rs. 74,45,420.00</p> <p>4) Macro Food &amp; Beverages Pvt. Ltd., Bangalore (non-listed company) - Shares -</p>	<p>1) 1 Equity share in the Mathrubhumi Ptg. &amp; Pbg. Co. Ltd., Kozhikode (Non-listed company) Book value Rs. 500.00</p> <p>2) 300 Equity shares in Union Bank of India Ltd., - Market value - Rs. 33,765.00</p> <p>3) Shares through Geojit BNP Paribas Financial Services Ltd. - Rs. 14,745.90</p>	NA.	NIL	NIL	NIL

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	Rs.1,00,000.00					
	5) Sterling Holiday Resorts (India) Ltd., Chennai - 3 Time share Rs. 1,01,250.00					
	6) 300 Equity shares in Union Bank of India - Rs.33,765.00					
	7) 7,50,000 shares of Rs. 10/- each in DGR Resorts & Spa (P) Ltd., Kochi (non-listed company) - Rs. 75,00,000.00					
	8) 19,592 shares of Rs. 10/- each in DTR Resorts Pvt. Ltd., Kochi (non-listed company) - Rs.1,95,920.00					
	<u>Shares held in the name of my father, Late M.P. Veerendrakumar bequeathed in my favour vide his registered Will dated 20<sup>th</sup> March, 1981 read with registered Codicil to the said Will dated 28<sup>th</sup> January, 2016. Equity shares devolved on 28.05.2020 (date of demise of the testator viz., Late M.P. Veerendrakumar ar):</u>					



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	<p>9) 217 Equity shares in the Methrubhumi Printing &amp; Publishing Company Ltd., Kozhikode – Book Value – Rs. 1,08,500 –</p> <p><i>Transmission of the said 217 Equity shares noted at the Meeting of the Board of Directors held on 15-06-2020. Dematerialisation of the said 217 Equity shares is pending. However, shown here as a matter of abundant caution.</i></p> <p>10) 12.50% shares in Suchitra Enterprises, Mysore (a partnership firm) Value Rs. 75,000.00</p> <p><i>Reconstitution of the said partnership is pending. Interest devolved on 28.05.2020 (date of demise of the testator viz., Late M.P. Veerendrakumar). However, shown here as a matter of abundant caution.</i></p> <p>11) Proprietorship Concern – M/s. Padma Service Station, HP</p>					
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		<p>Dealer, Petrol pump, Kalpetta. Capital Account Rs. 1,26,81,359.87 as on 30-07-2020</p> <p><i>Change of ownership not yet recorded by the Hindustan Petroleum Corporation / Municipality. Interest devolved on 28.05.2020 (date of demise of the testator viz., Late M.P. Veerachandran) . However, shown here as a matter of abundant caution.</i></p>					
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M.V. SHREYAMS KUMAR.

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**ANNEXURE – III**

Sl. No.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
		M.V. Shreyams Kumar	Smt. Kavita Shreyams Kumar		Kum. Devika M.S.	Kum. Gayathri M.S.	Master Rishab M.S.
IV	Details of investment in NSS, Postal Saving, Insurance policies and investment in any Financial instruments in Post Office or Insurance Company and the amount.	<p>Life insurance:</p> <p>a) Jeevan Suraksha – sum assured - Rs.1,90,000.00</p> <p>b) Jeevan Shree – sum assured - Rs.10,00,000.00</p> <p>c) Future Plus – sum assured Rs.1,00,000.00</p> <p>d) Jeevan Anand – sum assured Rs.50,00,000.00</p> <p>e) ICICI life insurance policy Rs:54,29,469.25</p> <p>f) HDFC Life policy no.22243577 Rs. 1,63,75,000.00</p> <p>g) Canara Bank Insurance No.0054980111 sum assured Rs.10,00,000.00</p>	<p>Life insurance:</p> <p>a) MET Smart Plus - sum assured Rs.15,00,000.00 (Met Life India Insurance Co. (P) Ltd.</p> <p>b) LIC of India - Market Plus Rs. 31,000.00</p> <p>c) Post office, Panamaram - recurring account no. No.4028568 122 Rs.30,000.00</p> <p>d) HDFC Life policy no. 21877504 rs. 1,32,50,000.00</p>	NA	<p>Life insurance:</p> <p>a) LIC Child Career Plan – sum assured - Rs. 25,00,000.00</p>	<p>Life insurance:</p> <p>a) LIC Child Career Plan – sum assured -Rs. 25,00,000.00</p>	<p>Life insurance:</p> <p>a) LIC Child Career Plan – sum assured Rs. 30,00,000.00</p>



*M.V. Shreyams Kumar*  
M.V. SHREYAMS KUMAR

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**ANNEXURE – IV**

Sl. No.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
		M.V. Shreyams Kumar	Smt. Kavita Shreyams Kumar		Kum. Devika M.S.	Kum. Gayathri M.S.	Master Rishabh M.S.
VI	Motor Vehicles/Aircraft/Yachts/Ships (Details of Make, registration number etc., year of purchase and amount).	Vehicle - BMW Car - KL 12 J 9099 purchased in the year 2014. Purchase value: Rs.24,03,295.00	Vehicle - Maruti Brezza car - KL 12 L4005 purchased in the year 2017. Purchase value: Rs.11,63,035.00	NA	NIL	NIL	NIL

*M.V. Shreyams Kumar*  
M.V. SHREYAMS KUMAR



**ANNEXURE – V**

Sl. No.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
		M.V. Shreyams Kumar	Smt. Kavita Shreyams Kumar		Kum. Devika M.S.	Kum. Gayathri M.S.	Master Rishab M.S.
VII	Jewellery, bullion and valuable thing(s) (give details of weight and value)	<p>a) 52 grams of gold ornaments Rs.2,60,000.00</p> <p>b)10 grams of gold ornaments including 2 diamonds Rs.3,50,000.00</p> <p><b>Following ornaments bequeathed in my favour by my father, Late M.P. Veerendrakumar vide his registered Will dated 20<sup>th</sup> March, 1981 read with registered Codicil to the said Will dated 28<sup>th</sup> January, 2016. Movables devolved on 28.05.2020 (date of demise of the testator viz., Late M.P. Veerendrakumar):-</b></p> <p>c) Gold ring with one Cat's Eye stone and 4 small diamonds - Value Rs. 2,25,000.00</p> <p>d) Gold chain - 2 sovereigns - Value - Rs. 75,000.00</p> <p>e) Lord Guruvayoorappan Gold locket - Value Rs. 75,000.00</p>	<p>a) 578 grams of gold ornaments plus diamonds worth Rs. 23,12,000.00.</p> <p>b) 4 gm. finger ring with diamond Rs.2,00,000.00</p>	NA	a) 80 grams gold ornaments worth Rs. 4,00,000.00	a) 80 grams gold ornaments worth Rs. 4,00,000.00	a) 80 grams gold ornaments worth Rs. 4,00,000.00

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M.V. SHREYAMS KUMAR

ANNEXURE – VI

Sl. No.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
		M.V. Shreyams Kumar	Smt. Kavita Shreyams Kumar		Kum. Devika M.S.	Kum. Gayathri M.S.	Master Rishabh M.S.
VIII	Any other assets such as values of claims/Interest.	<p>a) The Mathrubhumi Employees' Provident Fund – Balance in PF account as on 07.08.2020 Rs.2,40,00,178.00</p> <p>b)One Refrigerator (Siemens) – Present Value – Rs. 75,000.00</p> <p>c)One Refrigerator (Samsung) – Present Value – Rs. 40,000.00</p> <p>d) 5 nos. Air Conditioners (Carrier) – Present value – Rs. 1,75,000.00</p> <p>e) 3 nos. – Samsung Colour Television – Present value – Rs. 1,95,000.00</p>	NIL	NA	NIL	NIL	NIL



*M. Shreyams*  
 M.V. SHREYAMS KUMAR



Date of purchase in case of self-acquired property	a) Not Applicable b) 21.02.2005 c) Not applicable d) Not applicable	NIL	NA	NIL	NIL	NIL
Cost of Land (in case of purchase at the time of purchase)	a) Not Applicable b) Rs.1,60,000.00 c) Not applicable d)Not applicable	NIL	NA	NIL	NIL	NIL
Any investment on the land by way of development construction etc.	a) Not Applicable b) Not Applicable c) Constructed House viz., Anandamandiram - Rs. 14 crores d) nil	NIL	NA	NIL	NIL	NIL
Approximate current market value	a) Rs.14.15 crores b) Rs.18.21 Lakhs c) Rs.19 crores d)Rs. 7 crores	NIL	NA	NIL	NIL	NIL

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M.V.SHREYAMS KUMAR



### ANNEXURE – VIII

Sl. No.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
		M.V. Shreyams Kumar	Smt. Kavita Shreyams Kumar		Kum. Devika M.S.	Kum. Gayathri M.S.	Master Rishab M.S.
II	Non-Agricultural Land; Location(s); Survey number(s)	<p>a) Kalpetta Village – Vythiri Taluk – RS No.49/1.</p> <p>b) Varkala Village, Cheriyankeezh Taluk-RS No.478/2</p> <p>c) Plot no. 69 – Survey no. 9,10/2 &amp; 10/3 – Chikkadunnasandra Village, Sarjapur Hobli, Anekal Taluk, Karnataka.</p> <p>d) Plot no. 70 &amp; 71 – Survey no. 9, – Chikkadunnasandra Village, Sarjapur Hobli, Anekal Taluk, Karnataka.</p> <p>e) Kuppadi village, Bathery taluk, Sry no:291/2</p> <p>f) Kalpetta Village, Vythin Taluk – RS no. 93/6</p> <p>g) Kalpetta Village, Vythin Taluk – RS no. 36/2, 36/5</p> <p>h) Kalpetta Village, Vythin Taluk – RS no. 343/Pt.</p> <p>i) Kalpetta Village, Vythiri Taluk – RS no. 488/3, 488/5</p> <p><u>Following immovable property bequeathed in my</u></p>	<p>a) Thrikkakara North Village – Kanayannur Taluk – Block 6-RS No.55/4</p> <p>b) Chemanchery Village – Koyilandy Taluk – RS No.58/3</p> <p>c) Kalpetta Village – Vythin Taluk – RS No.386/14</p> <p>d) Kalpetta Village – Vythin Taluk – RS No.504/2, 3</p>	NA	NIL	NIL	NIL



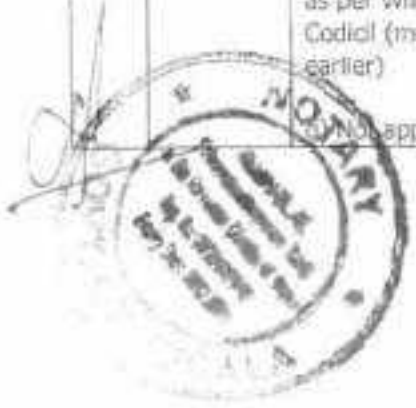
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	<p><u>favour by my father, Late M.P. Veerendrakumar vide his registered Will dated 20<sup>th</sup> March, 1981 read with registered Codicil to the said Will dated 28<sup>th</sup> January, 2016. Property devolved on 28.05.2020 (date of demise of the testator viz., Late M.P. Veerendrakumar). Mutation not yet effected in the revenue records. However, included here as a matter of abundant caution:-</u></p> <p>) Kakkannad Village, Kanayannur Taluk - RS no. 331/SS</p>					
Area (total measurement in Sq. ft.)	<p>a) 30.50 cents</p> <p>b) 1/3 undivided share in the total extent of 25 cents</p> <p>c) 5700 sq. ft.</p> <p>d) 10,700 sq. ft.</p> <p>e) 14 cents</p> <p>f) 11 cents</p> <p>g) 1.80 acres</p> <p>h) 10 cents</p> <p>i) 2.40 acres</p> <p>j) 9 cents</p>	<p>a) 1/2 undivided share in the total extent of 59.055 cents.</p> <p>b) 1/3<sup>rd</sup> individual share in the total extent of 48.38 cents.</p> <p>c) 7 cents</p> <p>d) 12% of undivided share in the total extent of 25.50 cents</p>	NA	NIL	NIL	NIL



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Whether inherited property (Yes or No).	a) Inherited property - No. b) Inherited property - No. c) Inherited property - No. d) Inherited property - No. e) Inherited property - No. f) Inherited property - Yes - as per Will and Codicil (mentioned earlier) g) Inherited property - Yes - as per Will and Codicil (mentioned earlier) h) Inherited property - Yes - as per Will and Codicil (mentioned earlier) i) Inherited Property - Yes - as per Will and Codicil (mentioned earlier) j) Inherited Property - Yes - as per Will and Codicil (mentioned earlier)	a) Inherited property - No. b) Inherited property - No. c) Inherited property - No. d) Inherited property - No.	NA	NIL	NIL	NIL
Date of purchase in case of self-acquired property	a) 15.07.1998 b) 08.06.2010 c) 04.09.2014 d) 04.09.2014 e) 30-07-1996 f) Not applicable - as per Will and Codicil (mentioned earlier) g) Not applicable -	a) 30.10.2008 b) 27.01.2011 c) 12.05.2011 d) 18.08.2014	NA	NIL	NIL	NIL



*Anil Kumar*

	as per Will and Codicil (mentioned earlier)						
	h) Not applicable - as per Will and Codicil (mentioned earlier)						
	i) Not applicable - as per Will and Codicil (mentioned earlier)						
	j) Not applicable - as per Will and Codicil (mentioned earlier)						
Cost of Land (in case of purchase at the time of purchase)	<p>a) Rs. 1,20,000.00</p> <p>b) Rs. 1,10,512.55</p> <p>c) Rs. 22,19,834.00</p> <p>d) Rs. 44,39,668.00</p> <p>e) Rs. 1,25,000.00</p> <p>f) Not applicable - as per Will and Codicil (mentioned earlier)</p> <p>g) Not applicable - as per Will and Codicil (mentioned earlier)</p> <p>h) Not applicable - as per Will and Codicil (mentioned earlier)</p> <p>i) Not applicable - as per Will and Codicil (mentioned earlier)</p> <p>j) Not applicable - as per Will and Codicil (mentioned earlier)</p>	<p>a) Rs. 5,31,500.00</p> <p>b) Rs. 1,26,666.00</p> <p>c) Rs. 5,25,000.00</p> <p>d) Rs. 72,000.00</p>	NA	NIL	NIL	NIL	
Any investment on the land	<p>a) NIL</p> <p>b) 1125 Sq.ft. (undivided area) at</p>	<p>a) NIL</p> <p>b) NIL</p>	NA	NIL	NIL	NIL	



*As per...*

	way of development or construction etc.	<p>a) total cost of Rs. 15,00,000.00</p> <p>c) NIL</p> <p>d) NIL</p> <p>e) NIL</p> <p>f) NIL</p> <p>g) Building constructed by my predecessors - Cost - Rs. 10,00,000.00</p> <p>h) NIL</p> <p>i) Building constructed by my predecessors - Cost - Rs. 22,00,000.00</p> <p>j) NIL</p>	<p>c) NIL</p> <p>d) NIL</p>				
	Approximate current market value	<p>a) Rs. 75,00,000.00</p> <p>b) Rs. 25,00,000.00</p> <p>c) Rs. 1,00,00,000.00</p> <p>d) Rs. 2,00,00,000.00</p>	<p>a) Rs. 25,00,000.00</p> <p>b) Rs. 5,00,000.00</p>	NA	NIL	NIL	NIL
		<p>a) Rs. 17,00,000.00</p> <p>f) Rs. 1,00,00,000.00</p> <p>g) Rs. 7,00,00,000.00</p> <p>h) Rs. 12,00,000.00</p> <p>i) Rs. 15,00,00,000.00</p> <p>j) Rs. 1,00,00,000.00</p>	<p>c) Rs. 21,00,000.00</p> <p>d) Rs. 3,00,000.00</p>				



*M.V. Shreyams Kumar*  
M.V. SHREYAMS KUMAR

### ANNEXURE – IX

Sl. No.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
		M.V. Shreyams Kurriar	Smt. Kavita Shreyams Kumar		Kum. Devika M.S.	Kum. Gayathri M.S.	Master Rishab M.S.
III	Commercial Building (including Apartment) Location(s) Survey number(s)	<p>a) Krishnagiri Village – Bathery Taluk - Door No. 9/362 to 365 – Calicut-Mysore Road-Block 21- RS No.701/3.</p> <p>b) Varkala Village - Cheriyankkeezh Taluk – DGR SPA &amp; Beach Resort - Plot No. 7,10 &amp; 11.RS No.478/2</p> <p>c) Kalpetta Village, Vythiri Taluk – Door No. 13/425 – Krishna Building, Mysore-Calicut Road, Block 19, RS no. 93/6</p> <p>d) Kalpetta Village, Vythiri Taluk – Door Nos. 8/190 to 8/198 – Marudevi Complex, Mysore-Calicut Road, RS no. 488/3, 488/5</p> <p>e) Kalpetta Village, Vythiri Taluk – Door Nos. 3/384 to 3/388 – Padmaprabha Building, Mysore-Calicut</p>	NIL	NA	NIL	NIL	NIL



*As per...*



	Date of purchase in case of self-acquired property	<p>a) Not Applicable</p> <p>b) 08.05.2010</p> <p>c) Not Applicable - as per Will and Codicil (mentioned earlier)</p> <p>d) Not Applicable - as per Will and Codicil (mentioned earlier)</p> <p>e) Not Applicable - as per Will and Codicil (mentioned earlier)</p>	NIL	NA	NIL	NIL	NIL
	Cost of Property (in case of purchase) at the time of purchase.	<p>a) Not Applicable</p> <p>b) Not Applicable</p> <p>c) Not Applicable - as per Will and Codicil (mentioned earlier)</p> <p>d) Not as per Will and Codicil (mentioned earlier) Applicable -</p> <p>e) Not Applicable - as per Will and Codicil (mentioned earlier)</p>	NIL	NA	NIL	NIL	NIL



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Any investment on the land by way of development construction etc,	<p>a) Nil</p> <p>b) Rs. 18,00,000.00 (already considered under II (b) above)</p> <p>c) Nil</p> <p>d) Building constructed by my predecessors - Cost - Rs. 22 lakhs</p> <p>e) Building constructed by my predecessors - Rs. 10 lakhs</p>	NIL	NA	NIL	NIL	NIL
Approximate current market value	<p>a) Rs. 12.50 lakhs</p> <p>b) Rs. 1.00 crore</p> <p>c) Rs. 15 lakhs</p> <p>d) Rs. 65 lakhs</p> <p>e) Rs. 35 lakhs</p>	NIL	NA	NIL	NIL	NIL

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*M.V. Shreyams Kumar*  
**M.V. SHREYAMS KUMAR**

### ANNEXURE – X

Sl. No.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
		M.V. Shreyams Kumar	Smt. Kavita Shreyams Kumar		Kum. Devika M.S.	Kum. Gayathri M.S.	Master Rishab M.S.
IV	Residential Buildings (including Apartments)- Location(s)- Survey number(s)	<p>a) Kalpetta Village Block 18 RS. no. 343/Pt.</p> <p><u>Following residential building bequeathed in my favour by my father, Late M.P. Veerendrakumar vide his registered Will dated 20<sup>th</sup> March, 1981 read with registered Codicil to the said Will dated 28<sup>th</sup> January, 2016. Property devolved on 28.05.2020 (date of the demise of the testator viz., Late M.P. Veerendrakumar). Mutation not yet effected in the revenue records. However, included here as a matter of abundant caution.</u></p> <p>b) Iringapuram</p>	NIL	NA	NIL	NIL	NIL



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	Desom, Chevakkad Taluk, Thrissur District - Residential apartment - Madhavam, 'D', Govind Enclave, North Nadd, Guruvayoor, RS no. 158/19					
Area (total measurement in sq.ft)	a) 20,293 sq. ft. b) 1,301 sq.ft.	NIL	NA	NIL	NIL	NIL
Built-up Area (total measurement in sq.ft)	a) 20,293 sq. ft. b) 1,301 sq.ft.	NIL	NA	NIL	NIL	NIL
Whether inherited property (Yes or No),	a) Inherited Property - YES b) Inherited Property - YES - as per Will and Codicil (mentioned earlier)	NIL	NA	NIL	NIL	NIL
Date of purchase in case of self- acquired property	a) Not Applicable b) Not Applicable - as per Will and Codicil (mentioned earlier)	NIL	NA	NIL	NIL	NIL
Cost of Property (in case of purchase at the time of purchase)	a) Not Applicable b) Not Applicable - as per Will and Codicil (mentioned earlier)	NIL	NA	NIL	NIL	NIL



*Handwritten signature*

Any investment on the land by way of development, construction etc.	a) Rs. 14,00,00,000.00 (Already considered under I (c) above) b) Developed/constructed by my predecessors - Cost - Rs. 16,00,000.00	NIL	NA	NIL	NIL	NIL
Approximate current market value	a) Rs. 14,00,00,000.00 (Already considered under I (c) above) b) Rs. 40,00,000.00	NIL	NA	NIL	NIL	NIL

*M. V. Shreyams Kumar*  
**M.V. SHREYAMS KUMAR**



ANNEXURE – XI

Sl. No.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
		M.V. Shreyams Kumar	Smt. Kavita Shreyams Kumar		Kum. Dewika M.S.	Kum. Gayathri M.S.	Master Rishab M.S.
V	Others (such as interest in property)	<p>a) Advance amount paid to M/s. Marina One A1-N3121 Flat wing 03, Kochi Rs. 3,54,78,889.00</p> <p><u>Royalty receivable from books published by my father, Late M.P. Veerendrakumar bequeathed in my favour vide his registered Will dated 20<sup>th</sup> March, 1981 read with registered Codicil to the said Will dated 28<sup>th</sup> January, 2016. Royalty devolved on 28.05.2020 (date of demise of the testator viz., Late M.P. Veerendrakumar). Changes not effected in the Royalty Agreements with publisher. However, included here as a matter of abundant caution:-</u></p> <p>Estimated Balance from the publisher as on 31-07-2020 Rs. 4,67,961.00</p>	NIL	NA	NIL	NIL	NIL



*M.V. Shreyams Kumar*  
M.V. SHREYAMS KUMAR

## ANNEXURE – XII

Sl. No.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
		M.V. Shreyams Kumar	Smt. Kavita Shreyams Kumar		Kum. Devika M.S.	Kum. Gayathri M.S.	Master Rishab M.S.
1	Loan or dues to Bank/Financial Institution(s) Name of the Bank or financial Institution, Amount outstanding, Nature of Loan	<p>a) ICICI Bank, Kozhikode - Housing Loan No. LBCLT0000528 3519 Rs. 88,00,000.00</p> <p>b) ICICI Bank, Kozhikode - Personal loan No. LPKZ10004170 9410 Rs. 50,00,000.00</p> <p>c) Canara Bank, Kalpetta - Loan no. 013761901727 1 as on 31-07-2020 Rs. 1,83,69,960.00</p> <p>d) Canara Bank, Kalpetta - Loan no. 013761901727 5 as on 31-07-2020 Rs. 96,08,012.00</p>	<p>a) Canara Bank, Kalpetta - Vehicle Loan No. 0137603 016984. Outstanding amount as on 31-07-2020 Nil</p> <p>b) HDFC Bank, Kalpetta - KGC term Loan No. 8064514. Outstanding amount as on 31.07.2020 Rs. 1,03,217.30</p> <p>c) HDFC Bank, Kalpetta - KGCOD No. 3231387. Outstanding amount as on 31.07.2020 Rs. 2,54,99,856.00.</p>	NA	NIL	NIL	NIL



*Handwritten signature*

Loan or dues to any other individuals /entity other than mentioned above Name(s) Amount outstanding g. nature of loan	NIL	NIL	NA	NIL	NIL	NIL
Any other liability	NIL	NIL	NA	NIL	NIL	NIL
Grand total of liabilities	Rs. 4,17,77,972.00	Rs. 2,56,03,079.30	NA	NIL	NIL	NIL

*[Handwritten signature]*



*M. V. Shreyams Kumar*  
**M.V. SHREYAMS KUMAR**

भारतीय गैर न्यायिक

पचास  
रुपये

रु.50



FIFTY  
RUPEES

Rs.50

INDIA NON JUDICIAL

കേരളം കേരल KERALA

BY 250926

**ADDITIONAL AFFIDAVIT TO BE SUBMITTED BY CANDIDATES**

Election to COUNCIL OF STATES (Name of the House) from KERALA LEGISLATIVE ASSEMBLY CONSTITUENCY

I, M.V. SHREYAMS KUMAR (name of candidate) son of Late M.P. Veerendrakumar, aged 53 years, resident of Anandamandiram, Pullyarmala, Kalpetta North P.O., Wayanad - 673 122, a candidate at the above election,

*M. Shreyams*

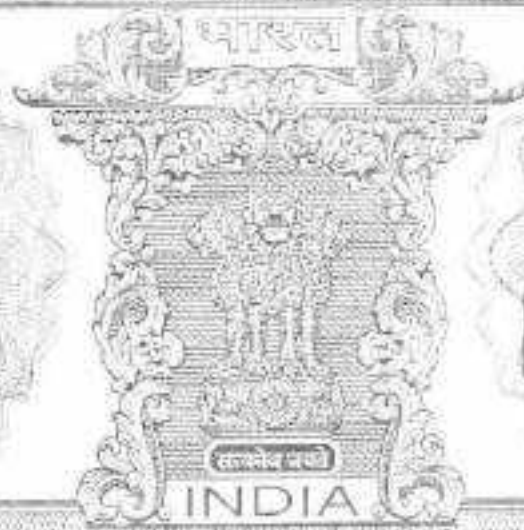
No. 4948 Value Rs. 50/-  
Name: M. V. Shreyams Kumar Kalpetta  
Date: 07/8/2020  
Wayanad  
PC SUBBANATHAN  
DEP



113  
भारतीय गैर न्यायिक

पचास  
रुपये

रु. 50



FIFTY  
RUPEES

Rs. 50

INDIA NON JUDICIAL

കേരളം കേരल KERALA

BY 250927

: 2 :

do solemnly affirm and state on oath as under: -

(i) I have not been allotted any Government accommodation at any time during the period of last 10 years prior to the date of notification of the current election.

OR

(ii) I have been allotted Government accommodation at MLA Hostel, 2D Neyyar, Thiruvananthapuram (mention the address of the accommodation) during

*Am. 13.07.20*

*24*  
No. 4949 value Rs 50/-  
Name: M.V. Sreyans Kumar Kalpetta  
Date: 07/8/2020 Wayanad  
PC SOMANATHAN  
STAMP VENDOR  
K07HKK



भारतीय गैर न्यायिक

पचास  
रुपये

रु.50



FIFTY  
RUPEES

Rs.50

INDIA NON JUDICIAL

കേരളം കേരള KERALA

BY 250928

: 3 :

the period of last 10 years prior to the date of notification of the current election, and there are no arrears of any dues to be paid towards rent for the accommodation or any arrears to the agencies providing electricity, water and telephone at the said accommodation as on 07-08-2020 (the date should be the last date of the 3<sup>rd</sup> month prior to the month in which the election is announced).

*Signature*

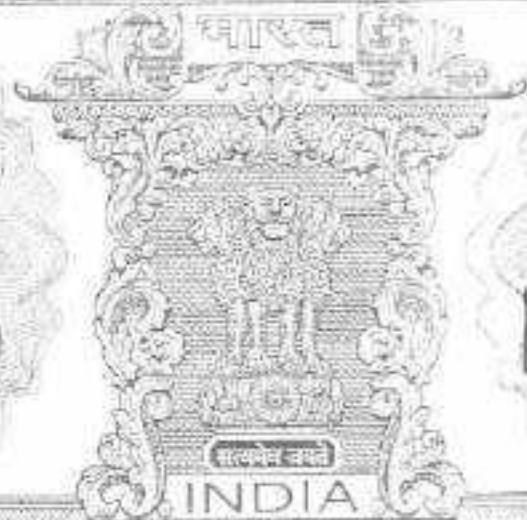
No. 4950 value Rs. 50/-  
Name: M.V. Sreemath Kumari Karpatta  
Date: 07/08/2020  
PC SOMANATHAN  
STAMP VENDOR  
Kerala State Emblem

28 JUL 2020

भारतीय गैर न्यायिक

पचास  
रुपये

रु. 50



FIFTY  
RUPEES

Rs. 50

INDIA NON JUDICIAL

കേരളം കേരल KERALA

BY 250929

: 4 :

(iii) "No due certificate" from the agencies concerned are attached hereto.

VERIFICATION

I, M.V. SHREYAMS KUMAR, the deponent above-named, do hereby verify and declare that the above statements are correct to the best of my knowledge, and no part of it is false.

Verified at Thiruvananthapuram this the 12<sup>th</sup> day of August, 2020



*Handwritten signature and notes:*  
M.V. Shreyams Kumar  
Keralpetta  
Wayanad

*Signature of M.V. Shreyams Kumar*  
**(M.V. SHREYAMS KUMAR)**  
DEPONENT

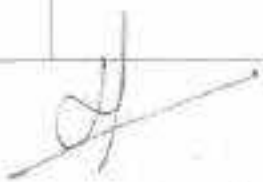
NO. 4951 Value Rs 50/-  
Name: M.V. Shreyams Kumar  
Date: 27/08/2020  
PC SOMANATHAN  
STAMP VENDOR  
KERALA

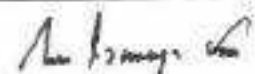
28 JUL 2020

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Revised format of item 3 (A) (iii) of the affidavit prescribed Vide Election Commission's order No. 3/ER/2003/JS-II, dated 27<sup>th</sup> March 2003

<i>Sl. No.</i>	<i>Description</i>	<i>Name and Address</i>	<i>Amount outstanding as on 07.08.2020.</i>
(ii)	Government dues:- (a) dues to departments dealing with government accommodation	NIL	NOT APPLICABLE
	(b) dues to departments dealing with supply of water	NIL	NOT APPLICABLE
	(c) dues to departments dealing with supply of electricity	NIL	NOT APPLICABLE
	(d) dues to departments dealing with telephones	NIL	NOT APPLICABLE
	(e) dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	NOT APPLICABLE
	(f) other dues, if any	NIL	NOT APPLICABLE



  
M.V. SHREYAMS KUMAR



Telephone Number: 2512524  
Post Box No: 5430  
Fax: 0471-2305891  
Pin-695 033  
E-mail: secretary@nyamasathha.nic.in



SECRETARIAT OF THE KERALA LEGISLATURE

No.11202/MA D2/2020/Leg.

Thiruvananthapuram  
10.8.2020

NO DEMAND CERTIFICATE

Certified that no dues are outstanding against Shri.M.V Shreyamskumar Ex-MLA,for accommodation in Legislators' Hostel,Thiruvananthapuram on account of rent and other charges including Electricity,Water and Telephone for the last ten years.

S V Unnikrishnan Nair  
Secretary

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Telephone Number : 2512524  
Post Box No : 5430  
Fax : 0471-2305891  
Pin-695 033  
E-mail: secretary@nyamasabha.nic.in



## SECRETARIAT OF THE KERALA LEGISLATURE

No.11202/MA D2/2020/Leg.

Thiruvananthapuram  
07.8.2020

### NON-LIABILITY CERTIFICATE

Certified that no liability to Legislature Secretariat is outstanding against Shri.M V Shreyamskumar, Ex-MLA as per the information received from the various sections of the Legislature Secretariat.

S V Unnikrishnan Nair  
Secretary

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**Declaration by Candidate/election agent/proposer while  
submitting the photograph of the Candidate**

**Subject:** Election to the **COUNCIL OF STATES** (mention name of the House) from **KERALA LEGISLATIVE ASSEMBLY CONSTITUENCY** (name of the constituency).

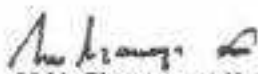
I, **M.V. SHREYAMS KUMAR**, son of Late M.P. Veerendrakumar, Aged 53 years, resident of Anandamandiram, Puliarmala, Kalpetta North P.O., Wayanad - 673 122, nominated as candidate hereby submit the photograph for the purpose of printing the same on ballot paper, I declare that the photograph has been taken during the last 3 months before the notification of election.

(fill up this part when the candidate himself is submitting the photograph)

I, ..... (name), election agent /proposer of Shri. .... (name and address of the candidate), son/daughter/wife of ....., a candidate for the abovementioned election, hereby submit the photograph of the said candidate for the purpose of printing the same on the ballot paper. I declare that the photograph has been taken during the last 3 months before the date of notification of election.

(fill up this part when the election agent/proposer is submitting the photograph).

Date: 13-08-2020

  
Name: **M.V. Shreyams Kumar**  
(Candidate)  
Address: **Anandamandiram**  
**Puliarmala**  
**Kalpetta North P.O.,**  
**Wayanad - 673 122**  
Tel. No. **98470 06702**

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PRO FORMA FOR FURNISHING INFORMATION UNDER SECTION 8 OF THE  
R. P. ACT, 1951 BY EVERY CANDIDATE AT AN ELECTION TO  
PARLIAMENT OR STATE LEGISLATURE

Election to the COUNCIL OF STATES

From KERALA LEGISLATIVE ASSEMBLY Constituency

Name of the Candidate : M.V. SHREYAMS KUMAR

Father/~~Mother~~/Husband's name : M.P. VEERENDRA KUMAR

1. Have you ever been convicted by a Court of law—

(i) In any case specified in sub-section (1) of Section 8 of the Representation of the People Act, 1951. : NO

(ii) In any case specified in sub-section (2) of the said Section 8 and sentenced to imprisonment for not less than six months : N.A

(iii) In any other case and sentenced to imprisonment for not less than 2 years : N.A

2. If yes, give details (in each case separately) as below—

(i) Name of the Court by which Convicted : N.A

(ii) Date of Conviction : NA

(iii) Were you a sitting member of Parliament or of a State Legislature, on the date of such Conviction : No

(iv) If yes, give exact details of such status as MP/MLA/MLC : NA

(v) Nature of offence committed (with details of the relevant Act and Sections) : N.A

(vi) Punishment imposed : N.A

(vii) Period for which undergone imprisonment if any : N.A

(viii) Date of release from prison : N.A

3. Was any appeal/application for revision filed against above Conviction : No

(i) Reference No. of appeal/application for revision filed, if any : N.A

(ii) Date of filing of such appeal/application for revision : N.A

- 2
- (iii) Name of the Court before which the appeal/application for revision filed : N.A
- (iv) Whether the said appeal/application for revision has been disposed of or is pending : Disposed of/Pending NA
- (v) If disposed of,—
- (a) Date of disposal : N.A
- (b) Nature of order passed : N.A
- (vi) Whether any bail granted during the pendency of appeal/application for revision : N.A
- (vii) If yes, period during which remained on bail : N.A

TRIVANDRUM.

13.08.2020

Before the Returning Officer  
For Election to COUNCIL OF STATES  
From KERALA LEGISLATIVE ASSEMBLY Constituency.

*M. V. Shreyams Kumar*  
(Signature of Candidate)

M.V. SHREYAMS KUMAR

AFFIDAVIT

I, M.V. SHREYAMS KUMAR Son/Daughter of M.P. VEERENDRA KUMAR  
53 Years, resident of ANANDAMANDIRAM, PULYARMELA, KALPETTA, WAYANAD.  
do hereby solemnly affirm and declare as follows:—

673122

- That I have filed my nomination paper(s) for the above election.
- That, in connection with my candidature for the above election, I am submitting herewith the information, as asked for by the Returning Officer, under Section 8 of the Representation of the People Act, 1951, in the prescribed pro forma.
- That the information furnished in the enclosed pro forma is true to the best of my knowledge and belief and that nothing material has been concealed therefrom.

TRIVANDRUM.

13.08.2020

*M. V. Shreyams Kumar*  
Deponent

M.V. SHREYAMS KUMAR

Verified before me:

Memo No.

Date:

From

Returning Officer for

To

**M.V. SHREYAMS KUMAR**

(Name of the Candidate)

Sub: Election to **COUNCIL OF STATES** from **KERALA LEGISLATIVE ASSEMBLY** Constituency.

You have made a declaration in your nomination paper that you are not disqualified for being chosen at the above election.

2. Your attention is invited to Section 8 of the Representation of the People Act, 1951, an extract whereof is enclosed for your ready reference.

3. In order to be satisfied that you are not suffering from disqualification mentioned under the said Section 8 of the Representation of the People Act, 1951, you are required hereby to furnish the information as asked for in the enclosed pro forma, which should be supported by an affidavit, duly sworn before a Magistrate of the first class or an Oath Commissioner or a Notary Public.

4. It should be noted that furnishing of any wrong information by you will render you liable for action as per law.

5. It should also be noted that the required information must be furnished by you immediately and positively before ..... hours on ..... (Time and date fixed for scrutiny of nominations).

Before the Returning Officer

For Election to **COUNCIL OF STATES**

From **KERALA LEGISLATIVE ASSEMBLY** Constituency

AFFIDAVIT

I, **M.V. SHREYAMS KUMAR** son/delighted son of **M.P. VEERENDRA KUMAR** aged **53** Years, resident of **ANANDA MANDIRAM** do hereby solemnly affirm and declare as follows:— **PULIYARMALA, KALPETTA. 673122**

(1) That I have filed my nomination paper (s) for the above election.

(2) That, in connection with my candidature for the above election, I am submitting herewith the information, as asked for by the Returning Officer, under Section 8 of the Representation of the People Act, 1951, in the prescribed pro forma.

(3) That the information furnished in the enclosed is true to the best of my knowledge and belief and that nothing material has been concealed therefrom.

  
Deponent

**M.V. SHREYAMS KUMAR.**

Place: **TRIVANDRUM.**

Date: **13.08.2020**

Verified before me  
(Signature of verifying authority with seal)